

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3063
ANSWERED ON:13.12.2011
RE-ORGANISATION OF SPORTS BODIES
Dashmuni Deepa ;Meghe Shri Datta Raghobaji

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to re-organise various sports bodies/federations;
- (b) if so, the details and the objectives thereof;
- (c) whether the Government is also proposing to bring the Board of Control for Cricket in India under the purview of the proposed National Sports Bill;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) & (b) : No, Madam. There is no proposal to re-organise the various sports bodies/federations. However, in order to bring transparency and accountability in the functioning of the National Sports Federations and the Indian Olympic Association, Government is formulating a regulatory framework with the objective of promoting good governance amongst sports bodies. The Draft of the National Sports Bill has been placed in the public domain for pre-legislative stakeholders consultations. Following are the salient features of the Draft National Sports Development Bill, 2011 as available in the public domain:

- a) Central Government support for development and promotion of sports including financial and other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices, fraud in age and sexual harassment in sports, Rights and obligations of the Indian Olympic Association and National Sports Federations (including adoption of basic universal principles of good governance and professional management of sports).
 - b) Participation of athletes in the management/decision making of the concerned National Sports Federation and the Indian Olympic Association through the Athletes Advisory Council.
 - c) Duties and responsibilities of the Sports Authority of India and the Government of India, which have been clearly defined.
 - d) Mechanism for sports dispute settlement and establishment of a Dispute Settlement and Appellate Tribunal.
 - e) Greater autonomy to National Sports Federations and dilution of control of Government over the National Sports Federations.
 - f) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.
 - g) Specific provision has been inserted in the anti-doping clause to exclude the administering by the National Anti Doping Agency (NADA) of those provisions of the World Anti Doping Agency (WADA) Code to which the International Federation of the Sport is not subject.
 - h) A duty has been enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.
 - i) Specific provisions have also been made to ensure that National Sports Federation, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principle of confidentiality.
- (c) Yes, Madam.

(d) As given above in reply to parts (a) & (b) of the Question.

(e) Does not arise.